

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76004 of 2016

(Arising out of Order-in-Appeal No.92/DIB/CE(A)/GHY/15 dated 29.10.2015 passed by Commissioner (Appeals) of Customs & Central Excise & Service Tax, Guwahati)

M/s Abdul Hussain Majumder

Station Road, Duliajan, Assam-786602

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dibrugarh

H.No.30, Lane "F", Milannagar, Dibrugarh, P.O.-C.R. Building, Dibrugarh-786003

Respondent

Appearance:

Shri S.K.Goel, Chartered Accountant for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75122/2022

DATE OF E-HEARING : 24.02.2022

DATE OF DECISION : 24.02.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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